

**25.09.2007**

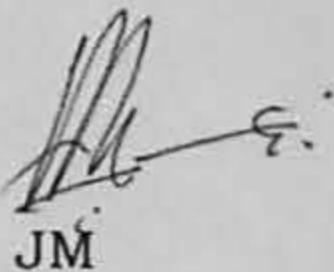
**Hon'ble Mr. Ashok S. Karamadi, JM**  
**Hon'ble Mr. Shailendra Pandey, AM**

Sri S.K. Mishra learned counsel for the applicant and Sri K.P. Singh learned counsel for the respondents. CA is filed after serving the same on applicant's counsel.

In para 5 of the CA it is stated that in compliance with the order passed by this Tribunal dated 10.01.2005, competent authority has passed speaking order on 20.04.2005, copy of the same is produced alongwith the CA. Having regard to the order passed on 10.01.2005 and on perusal of the CA alongwith compliance report stating that they have complied with the order of this Tribunal. In that view of the matter we do not find any ground to continue with the contempt proceedings. The same is accordingly dropped. Notice issued to the respondent is discharged.



AM



JM

/pc/